

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:230
ANSWERED ON:29.08.2007
CASES OF CORRUPTION IN COAL INDIA LIMITED
Rawale Shri Mohan;Thummar Shri Virjibhai

Will the Minister of COAL be pleased to state:

(a) the number of cases of corruption in Coal India Ltd. (CIL) and its subsidiary companies reported during the last three years alongwith the details thereof, company-wise; and

(b) the action taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYANA RAO)

(a) to (b): A statement is laid on the Table of the House.

STATEMENT AS MENTIONED IN STARRED QUESTION NO. 230 FOR ANSWER ON 29.08.2007 ASKED BY SHRI V K THUMMAR AND SHRI MOHAN RAWALE REGARDING CASES OF CORRUPTION IN COAL INDIA LIMITED.

(a): The number of cases of alleged corruption in Coal India Limited and its subsidiary companies where appropriate action was initiated during the last three years (2004-05 to 2006-07), year wise and company-wise are as under:

Name of the coal Company	2004-05 No.of cases	2005-06 No.of cases	2006-07 No.of cases	Total
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Eastern Coalfields Limited (ECL)	08	18	26	52
Bharat Coking Coal ltd. (BCCL)	32	35	16	83
Central Coalfields Ltd., (CCL)	37	31	31	99
Northern Coalfields Ltd. (NCL)	03	06	06	15
Western Coalfields Ltd. (WCL)	25	28	32	85
South Eastern Coalfields Ltd. (SECL)	09	35	07	51
Mahanadi Coalfields Ltd, (MCL)	13	21	08	42
Central Mine Planning and Design Institute Ltd. (CMPDIL)	00	00	00	00
Coal India Ltd. (CIL)	03	06	01	10

Total 130 180 127 437

(b): In pursuance of action taken against the personnel of coal companies by initiating criminal proceedings/departmental proceedings by CBI/Disciplinary authorities respectively, the number of employees penalized were as follows:

	2004-05	2005-06	2006-07	
Major penalty	61	134	70	265
Minor Penalty	13	70	119	302
Major Penalty	1	1	1	3
Minor Penalty	1	1	1	3

Employees penalized 61 134 70 119 92 159

In Departmental
action

Employees Nil 01 02
convicted in
CBI cases

Major penalty includes reduction to a lower grade or post or stage in the time scale of pay; or Compulsory retirement; or removal from service; or dismissal.

Minor penalty includes censure; or withholding of promotions; or recovery from pay of the whole of or part of any pecuniary loss caused to the company by negligence or breach of orders or trust; or withholding of increments of pay with or without cumulative effect.